

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

28.8.1987

Heard Mr.V.S.Mehta learned advocate for the applicant. His petition is that he is sought to be transferred because of his father who according to him is a drunkard and has a difference ~~about~~ the property in the house with the petitioner. The petitioner admittedly has been in his present post for more than two years. The ~~re~~ does not seem to be any ground based on arbitrariness or malafides for challenging the impugned transfer order. The petitioner is prepared to be transferred to a near by place and the first transfer at Udhana was accepted, but he is now be ^{way} transferred to Waghai which is quite far.

In matters of transfer unless there is satisfactory evidence to show malafide or arbitrariness, there is no occasion or reason for us to interfere. Accordingly the petition stands dismissed. However, it would be fit and proper for the petitioner to make suitable representations to the Departmental authorities for a family circumstances which might to ~~in~~duce such authorities to keep him at Udhana or his present post to the extent possible. Mr.RM Vin learned advocate for the respondents appears.

Phewar

(P.H.Trivedi)
Vice Chairman